

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-266 (PB)/2017

IN THE MATTER OF:

Vinita Mahadewsingh

.... Applicant/petitioners

Vs.

M/s. AMR Infrastructures Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. VARADHARAJAN,

Hon'ble Member(Judicial)

For the Applicant/petitioner: Mr. Rajendra Gupta, Advocate

For the Respondent : Mr. Ajay Verma, Mr. Upendra Yogesh, Advs.
For Resp. Nos. 1 to 4 & 6
Mr. Deepak Kumar, Director

ORDER

List this matter on 4th October, 2017.

However, the learned Counsel for the parties are granted liberty to intervene in the proceedings on a substantial question of law before the three Member Bench on 22nd September, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

8 — Sd —

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

15.09.2017
V. Sethi